

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 972 of 2019

IN THE MATTER OF:

Vivek Shukla

...Appellant

Versus

Advance Cargo Movers (India) Pvt. Ltd.

...Respondent

Present:

For Appellant :

**Dr. U.K. Chaudhary, Senior advocate with
Mr. Mansumyer Singh, Mr. Dhruv Gupta, Mr.
Shashank Garg, Mr. Sameer Jain and Ms. Anu,
Advocates**

O R D E R

20.09.2019 This application has been preferred by the 'Promoter' against the order dated 4th September, 2019 so far as it relates to appointment of one Mr. Mohan Lal Jain as 'Interim Resolution Professional'. There are various allegations made with regard to appointment of 'Mr. Mohan Lal Jain' as 'Interim Resolution Professional. However, as 'Mr. Mohan Lal Jain' is not a party-respondent in this appeal, we are not inclined to pass any order against the said 'Mr. Mohan Lal Jain'.

The appeal is dismissed. No costs.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/sk